

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.NOS.1 & 2

IN

CURATIVE PETITION (C)NO.D 36053 OF 2011

IN

CIVIL APPEAL NO.973 OF 2007

MANOHAR LAL (D) TR. LRS.

APPELLANTS

VERSUS

UGRASEN (D) BY LRS. & ORS.

RESPONDENTS

O R D E R

Learned counsel for the applicant(s), on instructions, would submit that she intends to withdraw I.A.Nos.1 & 2 of 2012 in Curative Petition (Civil) D. No.36053 of 2011 in Civil Appeal No.973 of 2007. Permission sought for is granted. I.A.Nos.1 & 2 are disposed of as withdrawn.

JUDGMENT

.....J.
(H.L. DATTU)

.....J.
(RANJAN GOGOI)

NEW DELHI;
JANUARY 14, 2013